

(ख) और (ग) प्रश्न ही नहीं उठता।

†[THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH):

(a) The Government of India have no information about a conference of some South-East Asian countries being called by Japan to meet the threat of Chinese expansionism.

(b) and (c) Do not arise.]

RELAY STATION AT CUDDAPAH

219. SHRI V. A. REDDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal under Government's consideration to convert the Relay Station at Cuddapah in the State of Andhra Pradesh into an Originating Broadcasting Station; and

(b) if so, from which date?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): (a) and (b) A proposal to convert the Relay Station at Cuddapah into a programme originating Centre during the Fourth Five Year Plan period is under consideration.

ALLOWANCES OF CIVILIAN EMPLOYEES IN SUBURBS OF BIG CITIES

220. SHRI I. THENGARI: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that for the purposes of the various allowances of the civilian employees of the Defence Establishments, Dehu Road-Kirkee, Thana-Kalyan, Shahdara, Avadi, Barrackpur, Bolarum, Secunderabad and Yalhalli are treated as suburbs of Poona, Bombay, Delhi, Madras, Calcutta, Hyderabad and Bangalore, respectively; and

† [1 English translation.

(b) if so, whether there is any proposal under Government's consideration for declaring Kamptee as a suburb of Nagpur?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN): (a) Yes, Sir, in all the cases mentioned except Kalyan and Barrackpur. These two towns whose population is more than 50,000 according to the Census report, 1961, have been included in the list of towns entitled to house rent allowance as for 'C' Class towns with effect from 1st July, 1965.

(b) A proposal for giving the Defence employees serving in Kamptee house rent and compensatory (city) allowances as at Nagpur has been received by Government and is under consideration.

P. & T. FACILITIES IN HISSAR AND MAHENDERGARH DISTRICTS

221. SHRI BANSI LAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of post offices, telegraph offices, telephone exchanges and public call offices that have been opened in Hissar and Mahendergarh districts since May, 1960 to date and the places where they have opened; and

(b) the number of post offices, telegraph offices and telephone exchanges and public call offices that are proposed to be opened in the said districts during the next five years and the places where they would be opened?

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMMUNICATIONS (SHRI B. BHAGAVATI):

	Hissar Distt.	Mahendergarh Distt.
(a) Post Offices	125	22
Telegraph Offices	9	2
Telephone Exchanges	3	3
Public Call Offices	7	1

	Hissar Dist.	Mahendergarh Dist.
(b) Post Offices	88	58
Telegraph Offices	2	3
Telephone Exchanges*
Public Call Offices	2	1

The names of places for both parts (a) and (b) of the question are shown in the two statements laid on the Table of the Sabha. [See Appendix LIII, Annexure Nos. 24 and 25].

*The programme in regard to Telephone Exchanges has not yet been finalised.

RELAY STATION NEAR AGARTALA

222. **SHRI T. M. DASGUPTA:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state the progress so far made in the construction of a Relay Station near Agartala in Tripura?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): Construction of the building for the Transmitter and the Receiving Centre at Agartala is in progress. The station is expected to be commissioned by the middle of 1966.

12 NOON

PAPERS LAID ON THE TABLE

THE CINEMATOGRAPH (CENSORSHIP) AMENDMENT RULES, 1964 AND CORRIGENDUM THERETO

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI): Sir, I beg to lay on

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the Table a copy each of the following Notifications of the Ministry of Information and Broadcasting:—

(i) Notification G.S.R. No. 1396, dated the 26th September, 1964, publishing the Cinematograph (Censorship) Amendment Rules, 1964, under sub-section (3) of section 8 of the Cinematograph Act, 1952.

(ii) Notification G.S.R. No. 86, dated the 9th January, 1965, publishing a corrigendum to Notification mentioned at item No. (i) above.

[Placed in Library. See No. LT-4588/65 for (i) and (ii).]

I. THE DOCK WORKERS (REGULATION OF EMPLOYMENT) AMENDMENT RULES, 1965

II. THE DOCK WORKERS (ADVISORY COMMITTEE) AMENDMENT RULES, 1965

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJIVAYYA): Sir, I beg to lay on the Table, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948, a copy each of the following Notifications of the Ministry of Labour and Employment:—

(i) Notification S.O. No. 1689, dated the 19th May, 1965, publishing the Dock Workers (Regulation of Employment) Amendment Rules, 1965.

(ii) Notification S.O. No. 2103, dated the 21st June, 1965, publishing the Dock Workers (Advisory Committee) Amendment Rules, 1965.

[Placed in Library. See No. LT-4579/65 for (i) and (ii).]